

**Shri Raghunath Singh** (Varanasi): it may be laid on the Table of the House.

**Mr. Speaker:** Cannot the hon. Minister give a brief summary of it in five or six lines?

**Shri Indrajit Gupta:** It is an important matter; we have tried to raise it here many times.

**Shri Tridib Kumar Chaudhuri** (Berhampore): It is an important matter and every day reports appear in the newspapers about it.

**Mr. Speaker:** Hon. Members are anxious that they should participate in the discussion which has been tabled or which has been put down in the order paper for today. If the paper is laid on the Table, I shall certainly distribute copies of it to hon. Members. No discussion on that will be allowed now.

**Shri Indrajit Gupta:** We may have one or two points to make on it, if you could hold it over till tomorrow.

**Mr. Speaker:** Hon. Members may read it first and if there is some clarification required, I shall allow some urgent questions to be put. The hon. Minister may lay it on the Table of the House.

**Shri Kanungo:** I beg to lay the statement on the Table of the House.

12.28

PAPERS LAID ON THE TABLE  
ANNUAL REPORT OF REGISTRAR OF  
NEWSPAPERS FOR INDIA FOR 1961

**The Minister of Information and Broadcasting (Dr. Keskar):** I beg to lay on the Table a copy of the Annual Report (Part I) of the Registrar of Newspapers for India for the year 1961. [Placed in Library. See No. LT-3097/61].

NOTIFICATIONS, RULES, ETC., UNDER THE  
COMPANIES ACT AND RUBBER ACT

**Shri Kanungo:** I beg to lay on the Table:

- (i) A copy of Notification No. G.S.R. 813, dated the 24th June, 1961 making certain

further alterations in Schedule X of the Companies Act, 1956, under sub-section (3) of section 641 of the said Act. [Placed in Library. See No. LT-3098/61].

- (ii) A copy of the Companies (Central Government's) General Rules and Forms (Second Amendment) Rules, 1961, published in Notification No. G.S.R. 814, dated the 24th June, 1961 under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-3099/61].

- (iii) A copy of each of the following Rules under sub-section (3) of section 25 of the Rubber Act, 1947:

- (a) The Rubber Board Service (Classification, Control and Appeal) Rules, 1961 published in Notification No. S.O. 1242 dated the 3rd June, 1961. [Placed in Library. See No. LT-3100/61].

- (b) The Rubber Board Service (Recruitment) Rules, 1961 published in Notification No. S.O. 1243, dated the 3rd June, 1961. [Placed in Library. See No. Lt-3101/61].

REPORTS ON COAL MINES LABOUR  
WELFARE FUND

**The Deputy Minister of Planning and Labour and Employment (Shri L. N. Mishra):** I beg to lay on the Table a copy each of the following reports:

- (i) Report on the activities of the Coal Mines Labour Welfare Fund for the year 1959-60.
- (ii) Report on the activities of the Coal Mines Labour Welfare Fund for the year 1960-61 [Placed in Library. See No. LT-3101/61].